## CENTRAL ELECTRICITY REGULATORY COMMISSION New Delhi

## **Petition No. 131/TT/2020**

**Subject**: Petition for revision of transmission tariff of 2004-09 and 2009-

14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period of 400 kV D/C Kota-Merta Transmission Line (ckt-I and II) along with associated bays under System Strengthening in South West Part of Northern Grid (Part-A)

Transmission System in Northern Region (NR)

Date of Hearing : 9.7.2021

Coram : Shri I. S. Jha, Member

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

**Petitioner**: Power Grid Corporation of India Ltd.

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 Others

Parties Present : Shri S. S. Raju, PGCIL

Shri D. K. Biswal, PGCIL

Shri Ved Prakash Rastogi, PGCIL

Shri Amit Yadav, PGCIL

Shri Brijesh Kumar Saxena, UPPCL

## **Record of Proceedings**

Case was called out for virtual hearing.

- 2. The representative of the Petitioner made the following submissions:
  - a. Instant petition is filed for revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period of 400 kV D/C Kota-Merta Transmission Line (ckt-I and II) along with associated bays under the captioned Transmission System in NR;
  - b. The transmission asset was put under commercial operation on 1.2.2009. The transmission tariff of 2009-14 tariff period was trued-up and tariff for 2014-19 tariff period was determined vide order dated 8.12.2015 in Petition No. 203/TT/2014;
  - c. Details of the actual cost claimed, the cost admitted vide earlier order and revision of transmission tariff for respective tariff periods along with the calculations is given in the petition;
  - d. No Additional Capital Expenditure (ACE) is claimed in 2014-19 and 2019-24 tariff periods. The Petitioner has shifted 50 MVAr Line Reactor installed at Merta



covered under instant project and commissioned the same as Bus Reactor at Kota on 1.4.2016 under Strengthening Scheme in Northern Region and the transmission tariff of 2014-19 period for the said asset is claimed under Petition No. 104/TT/2019. The Gross Block of asset has been de-capitalized on 31.3.2016 and details of the same are provided in Form 10B submitted vide affidavit dated 23.9.2020.

- e. The information sought through Technical Validation letter was filed vide affidavit dated 23.9.2020 wherein the actual date of de-capitalization (14.12.2015), details/minutes of SCM and RPC with regard to the shifting of 50 MVAr Line Reactor and details of transportation cost (claimed under Petition No. 104/TT/2019) have been submitted;
- f. Rejoinder to UPPCL's reply has been filed vide affidavit dated 8.7.2021; and
- g. Requested to allow revision of transmission tariff, trued-up tariff and tariff for the respective tariff periods as claimed in this petition.
- 3. The learned counsel for UPPCL submitted that the Petitioner may be directed to furnish Statutory Auditors certificates in respect of changes made in depreciation and Interest on Working Capital and their effects brought forward into subsequent years from 2001 to 2019 and further permit UPPCL to file its reply to Petitioner's rejoinder dated 8.7.2021.
- 4. The Commission directed the Petitioner to file its comments on the issues raised by UPPCL on affidavit by 30.7.2021 with an advance copy to the Respondents, who may file reply, if any, by 6.8.2021 and the Commission further observed that no extension of time shall be granted.
- 5. Subject to above, the Commission reserved the order in the matter.

By order of the Commission

sd/-(V. Sreenivas) Deputy Chief (Law)

